

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 282 of 2013

Dated : 19th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**PPN Power Generating Co. Pvt. Ltd. ... Appellant(s)
Versus
Tamil Nadu Generation and Distribution
Corporation Ltd. & Anr. .Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul Balaji
Counsel for the Respondent(s): Mr. S. Vallinayagam

Appeal No. 283 of 2013

**Tamil Nadu Generating & Distribution
Corporation Ltd. ... Appellant(s)
Versus
PPN Power Generation Co. Pvt. Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam
Counsel for the Respondent(s): Mr. Rahul Balaji

ORDER

The Learned Counsel for the Respondent no.1 in Appeal no. 283 of 2013 has filed the reply after serving copy on the other side. The Learned Counsel for the Appellant in Appeal no. 283 of 2013 seeks some more time to file rejoinder and reply in Appeal no. 282 of 2013. Accordingly, he is directed to file reply in Appeal no. 282 of 2013 and rejoinder in Appeal no. 283 of 2013 on or before 10.1.2014 after serving copy on the other side. Thereafter, it is open to the Learned Counsel for the Appellant to file rejoinder in Appeal no. 282 of 2013, if any.

Post the matter for hearing on **20.1.2014 and 21.1.2014 at Chennai Circuit Bench.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**